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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

No. Of Adjournment : 4

COURT NO. : 1

23.07.2019

O.A./260/172/2019

M.A./260/393/2019

S MISHRA

-V/S-

D/O POST

ITEM NO: 18

FOR APPLICANTS(S) Adv. : Mr.S.B.Jena

FOR RESPONDENTS(S) Adv.: Mr.B.Swain

Notes of The Registry	Order of The Tribunal
	<p>Heard learned counsels for the applicant and the respondents.</p> <p>Respondents' counsel requested for some more time to file short reply which was called for vide order dated 15.3.2019 for admission.</p> <p>Learned counsel for the respondents submitted that the applicant had filed a representation dated 5.7.2018 (Annexure A/5 to the OA) before the respondent No.2 which is pending as on date and he submitted that the grievance of the applicant will be addressed if a direction is given to the respondents to consider the representation of the applicant as per rules.</p> <p>It is further submitted that the department was engaging the applicant temporarily after the death of his father till 2014 when his engagement was discontinued. Thereafter the applicant waited for a decision regarding his application for compassionate appointment and then he submitted his representation on 5.7.2018.</p> <p>In view of the above submissions the OA is disposed of at this stage as per request of the learned counsel for the applicant, without expressing any opinion on the merit of the case as well as the issue of delay, if any, with a</p>

direction to the respondent No.2 to consider the representation of the applicant dated 5.7.2018 (Annexure A/5) as per law and dispose of the same by passing a speaking order copy of which is to be communicated to the applicant within four months from the date of receipt of the copy of this order.

The OA is accordingly disposed of. MA 393/2019 also stands disposed of. There will be no order as to costs.

Copy of this order be handed over to both the learned counsels.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

I.Nath